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C.P. 43/94

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No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
7	17-4-95	Adjourned to 18.4.1995. <i>Le</i> Vice-Chairman Member(Admn.)	OR. NO. 4 dt. 16.11.94 Above order may be seen statement not filed. For hearing Blm 9.12.94 Bench
8	18.4.95	Adjourned to 19.4.1995. <i>Le</i> VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)	Later Statement at FL. A' filed by Resdts. For hearing
9	19-4-95	Adjourned to 20-4-1995. <i>Le</i> Vice-Chairman Member(Admn.)	Blm 9.12.94 Bench OR. NO. 4 dt. 12.12.94
10	20.4.95	Adjourned to 21.4.1995. <i>Le</i> VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)	For hearing show cause filed copy served. Statement at FL. A' may be seen.
11	21.4.95	Adjourned to 26.4.1995. <i>Le</i> VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)	Blm 31.3.95 Bench OR. NO. 11 dt. 21.4.95
12	26.4.95	Shri P.R.Das, for Shri Ashok Mohanthy states that in view of the disposal of the Original Application itself, this Contempt Petition does not survive. Noting the submission we dismiss this petition as not surviving. <i>Le</i> VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)	For hearing Adj. to 26.4.95 Blm 25.4.95 Bench OR. NO. 12 dt. 26.4.95 Free copy of above order may be given to both counsels.

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T.R. 12.6.95